

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 53(ND)2016
CA. NO.

CORAM:



PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.02.2017

NAME OF THE COMPANY: M/s Arvinder Singh Arora v. M/s Prosper Buildtech Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Amrag Sharma	Advocate	For Respondent No.7	
2.	Debjani Das	Advocate	For Petitioner	

ORDER

The grievance of the Petitioner in the present CP was against Respondent No.7.

2. A joint application has been filed by the Petitioner and Respondent No.7 praying for withdrawal of the Company Petition, as the matter has been compromised between them. In terms of the compromise, the shares of the Petitioner have been transferred to Respondent No.7 in lieu of Respondent No.7 relinquishing his two flats in the company. The other Directors/shareholders have no objection to the same. This has been confirmed by their affidavits on record.

3. In view of the settlement, and the No objection of the other respondents, the Company Petition is allowed to be withdrawn. The parties shall be bound by the terms of the Agreement filed before this Bench.

Sd-

[S.K. MOHAPATRA]
MEMBER [T]

Sd-

[INA MALHOTRA]
MEMBER [JUDICIAL]